

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-75/2020**

Vishwas Jotkar Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Parag Rao with Mr. Vithal Naik, Advocates for the Petitioner.

Mr. Manish Salkar, Government Advocate for Respondents No.1 to 4.

Mr. Nigel da Costa Frias, Advocate for Respondent No.6.

**Coram : M.S. Sonak,
Smt. M.S. Jawalkar, JJ.****Date : 3rd July, 2020.****P.C. :-**

Heard the learned Counsel for the parties. At the request of Mr. Salkar, the learned Government Advocate appearing for Respondents No.1 to 4 and Mr. Costa Frias who appears for Respondent No.6, we grant 10 days' time to the Respondents to file responses to this Petition.

2. Rejoinder, if any, to be filed within a period of one week thereafter.

3. In the meanwhile, we restrain any action in pursuance of

the Memorandum dated 25th June, 2020. This means that the *status quo* as prevalent should continue for a period of three weeks from today.

4. Pendency of the present Petition should not be a ground to adjourn or otherwise defer the proceedings in the election petition instituted by Respondent No.6.

5. Liberty is granted to the parties to apply.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.